

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

Appeal No.298/252/PB/2018

Shorewala Credit & Housing Pvt. Ltd.
Vs.

..... Applicant/petitioner

Registrar of Companies

.... Respondent

Order under Section 252 of the Companies Act

Coram:

Order delivered on 03.04.2018

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Petitioner:

For the Respondent:

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent.

Amended memo of parties be filed by the petitioner within two days.

Notice to show cause for 24th May, 2018 to the respondents be issued as to why this appeal be not admitted. Process dasti.





Reply, if any, by the respondents be within four weeks with a copy in advance to the Counsel for the appellant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 24th May, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)